IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE THIRTIETH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

I.A.No.1 OF 2025
IN/AND
WRIT APPEAL NO: 485 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 13/10/2023 in W.P No. 9293 of 2023 on the file of the High Court.

Between:

1. The State of Telangana, Home Department, Secretariat, Hyderabad Rep. by its Principal Secretary.
2. The Telangana State Level Police Recruitment Board, office of the Director General of Police. Telangana State, Hyderabad, Rep. by its Chairman.
3. The Director General of Police, Telangana State, Lakdi-ka-Pul. Hyderabad.

...APPELLANTS

AND

Reddimalla Sravan Rao, S/o Reddimalla Veeraiah. Aged 31 years, Mala by Caste, R/o H. No. 9-20. Indira Marg. Huzurabad, Karimnagar District.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of 445 days in filing writ appeal.

Counsel for the Appellant : SRI SANTHAPUR SATYANARYANA RAO,
GP FOR SERVICES I

Counsel for the Respondents:

The Court delivered the following: COMMON JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

I.A.No.1 of 2025
IN/AND
WRIT APPEAL No.485 of 2025

COMMON JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri Santhapur Satyanaryana Rao, learned Government Pleader for Services-I, for the appellants.

2. I.A.No.1 of 2025 is filed seeking to condone the delay of 445 days in filing the present appeal.

3. The singular reason assigned in the impugned order dated 13.10.2023 by the learned Single Judge in W.P.No.9293 of 2023 is that the arguing counsel who argued the writ petition on behalf of the Government got changed and therefore, the delay occurred.

4. We are not satisfied with this singular reason assigned during the course of argument. It is a matter of common knowledge that lawyers, particularly in Government, keep on changing but that cannot be a reason for the Government not to keep track with their pending cases. Thus, the reason is insufficient to condone the inordinate delay.

5. Even otherwise on merits, we find no substance in the Writ Appeal. Respondent/writ petitioner's selection to the post of SCTSI (Civil) was cancelled by order dated 02.12.2019 on the ground that he has suppressed about the pendency of a criminal case. Learned Single Judge in paragraph No.5 of the impugned order considered the relevant clause of the Verification Form and opined that mere lodging of FIR does not mean that criminal proceedings commenced against the writ petitioner. The said column reads thus:

11.	Whether you were involved in any criminal case?	Yes No
	If yes, indicate	
	a) Crime No. and section of law	No
	b) Year	—
	c) Name of the Police Station	—
	d) Name of the district	—

6. Learned counsel for the appellant could not point out any error in the finding of the learned Single Judge wherein she opined that mere filing of FIR does not mean that any criminal case is registered. Since clause 11 of the Verification Form was specific wherein the only question asked was whether candidate

was involved in any criminal case, the writ petitioner stated 'No'. If this would have been worded in a different manner wherein he was also required to disclose whether even FIR was lodged and if he could have said 'No', the matter would have been different. Thus, in our opinion, learned Single Judge has taken a plausible view.

7. Learned Government Pleader for the appellants could not point out that criminal case commences even when only FIR is filed. Thus, on merits also, no fault can be found in the order of learned Single Judge.

8. The I.A. and the Writ Appeal san substance and are dismissed on both counts i.e. limitation and merits. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

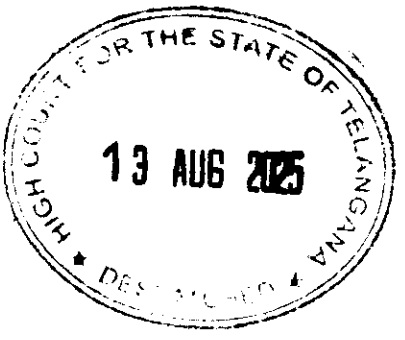
1. Two CCs to GP FOR SERVICES III, High Court for the State of Telangana. [OUT]
2. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:30/04/2025



ORDER

I.A.No.1 OF 2025
IN/AND
WA.No.485 of 2025

DISMISSING THE I.A & WRIT APPEAL WITHOUT COSTS

01/7/25